

Sl. No. State	Name of the project	Amt. Sanctioned
17. Kerala	Development at Guruvayur Temple	46.14
18. Gujarat	Development of pilgrimage amenities at Somnath	37.44
2017-18		
19. Madhya Pradesh	Development of Omkareshwar	40.67
20. Andhra Pradesh	Development of Srisailem Temple	47.45
21. Uttar Pradesh	Cruse Tourism in River Ganaga, Varanasi	10.72
22. Maharashtra	Development of Trimbakeshwar	37.81
23. Uttar Pradesh	Development of Varanasi Under Prashad Scheme - II	62.82
TOTAL		687.92

Implementation of A.P. Reorganisation Act

*197. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government of Andhra Pradesh has made several requests to the Central Government for implementation of several provisions made in A.P. Reorganization Act, 2014 and assurances given during the passing of A.P. Reorganization Bill;

(b) if so, details thereof along with reasons for not implementing provisions of the Act;

(c) if not, what are the provisions fully implemented by Government till now and what are the provisions and assurances still to be implemented; and

(d) by when the provisions/assurances will be fulfilled completely?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) Government of India and Government of Andhra Pradesh have been working together to implement the provisions made in Andhra Pradesh Reorganisation Act, 2014 (APR Act, 2014). These, *inter-alia*, deal with establishment of several institutions and launch of certain projects, as mentioned in Schedule XIII of the APR Act, 2014. Government of Andhra Pradesh has also communicated with Government of India on release of development grant, resource gap and Polavaram project among other issues apart from implementation of apportionment of assets and liabilities and division of employees in respect of institutions listed in

Schedule IX and X and continuity of services in respect of institutions listed in Schedule X of the APR Act. The 14th Finance Commission, without making a distinction amongst States, recommended an enhanced devolution of 42% of the Central Government's tax revenues to States to cover the resource gap. In case of Andhra Pradesh, the Commission recommended that Central Government would provide revenue deficit grant of ₹ 22113 crore for a period of five years, in addition to the enhanced tax devolution. Funds have been released to Andhra Pradesh on this account for the year 2015-16 and 2016-17.

Further, Government of India has released a total amount of ₹12476.76 crores as special assistance to State of Andhra Pradesh, which includes ₹ 2500 crore for establishment of the new Capital City of Andhra Pradesh, as per Statement (*See below*).

Work related to Schedule IX and X and XIII of the AP Reorganization Act is under progress in consultation with both the State Governments.

Statement

Status of Releases of Special Assistance by DoE to the State of Andhra Pradesh

(₹ in crore)

Provisions of Andhra Pradesh Reorganization Act., 2014	Items identified for providing 'Special Assistance'	Releases				Total upto FY 2017-18
		2014-15	2015-16	2016-17	2017-18	
1	2	3	4	5	6	7
Section 46(2)	Resource gap	2303.00	500.00	1176.50	-	3979.50
Section 46(2) and (3) and 94 (2): special for backward areas.	Development Grant for 7 backward districts of the State covering Rayalaseema and North Coastal Region	350.00	350.00	350.00	-	1050.00
Section 6 and 94 (3 and 4):	Assistance for Capital City for Development	1500.00*	550.00	450.00	-	2500.00

1	2	3	4	5	6	7
Central support of essential for creation of infrastructure new capital city etc.						
Section 90(1)	Polavaram National	250.00#	600.00^	2514.70#	1582.56#	4947.26
Polavaram Project on Irrigation Irrigation Project is hereby declared to be a National Project**						
TOTAL		4403.00	2000.00	4491.20	1582.56	12476.76

*: Includes ₹ 1000 crore provided by Ministry of Urban Development (MoUD) for creation of Essential Urban Infrastructure for the New Capital Region of the State of Andhra Pradesh for the projects (i) Storm Water Drainage Scheme at Vijaywada City, Andhra Pradesh and (ii) Comprehensive Under Ground Sewerage Scheme at Guntur City, Andhra Pradesh. Provided by Ministry of Water Resources, River Development and Ganga Rejuvenation (MoWR, RD&GR).

^: Includes grant of ₹ 200 crore released by Department of Expenditure.

** : Funding of 100% of the remaining cost of irrigation component only of the project for the period starting from 01.04.2014, to the extent cost of the irrigation component on that day would be provided.

Survey on habit of domestic tourists

*198. SHRI A. VIJAYAKUMAR: Will the Minister of TOURISM be pleased to state:

(a) whether Government has conducted any survey on the habit of domestic tourists in the country;

(b) if so, the details thereof;

(c) whether many of the domestic tourists undertake visits in an unplanned manner; and

(d) if so, whether any initiatives have been taken to make Indian citizens undertake tourism in a planned manner?